

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 13th August, 2024.

No. LJ (A) 89/2021/166- In exercise of powers conferred under sub - section (3) of Section 18 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint Smti Zenisha Binong, Advocate as the Public Prosecutor/Govt. Pleader, Ri Bhoi District, Nongpoh with immediate effect and until further orders.

Sd/-
Secretary to the Govt. of Meghalaya,
Law Department.

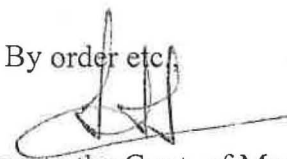
Memo No. LJ (A) 89/2021/166-A,

Dated Shillong, the 13th August, 2024.

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong.
3. The Director General of Police, Meghalaya, Shillong
4. The Deputy Commissioner, Ri-Bhoi District, Nongpoh.
5. The District & Sessions Judge, Ri-Bhoi District, Nongpoh
6. The Superintendent of Police, Ri-Bhoi District, Nongpoh.
7. The Accountant General (A &E), Meghalaya, Shillong- 793001. The above Public Prosecutor / Government Pleader shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./147 dt. 05.09.2013 (as amended).
8. The Secretary, High Court Bar Association, Shillong /Shillong Bar Association, Shillong.
9. The Treasury Officer, Nongpoh Treasury, Nongpoh.
10. Law (B) Department.
11. DEO, Law Department.
12. Advocate concerned. Charge report of assuming charge as Public Prosecutor alongwith contact No. should also be furnished to this Department.
13. Guard file.

By order etc.


Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.